

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †365
TO BE ANSWERED ON 05.02.2019**

OLD AGE HOME

†365. SHRIMATI RAMA DEVI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether old age home has been set up in Sheohar district of Bihar;
- (b) if so, the details thereof and if not, the reasons therefor along with the reaction of the Government thereto; and
- (c) the steps taken by the Union Government regarding setting up of the said old age home?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (c): No Old Age Home has been set up in Sheohar District of Bihar under the Central Sector Scheme of Integrated Programme for Senior Citizens (IPSrC). However under the scheme of IPSrC, grants in aid is given for running and maintenance of Senior Citizens Homes (Old Age Homes)/ Continuous Care Homes, Mobile Medicare Units etc to the Implementing Agencies (IAs) such as State Governments / Union Territory Administrations (through Registered Societies)/ Panchayati Raj Institutions (PRIs) / Local bodies; Non-Governmental (NGOs)/Voluntary Organizations.

As per Section 19 of the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007 the State Government may establish and maintain such number of old age homes at accessible places, as it may deem necessary, in a phased manner, beginning with at least one in each district to accommodate in such homes a minimum of one hundred fifty senior citizens who are indigent. The State Government may, prescribe a scheme for management of old age homes, including the standards and various types of services to be provided by them which are necessary for medical care and means of entertainment to the inhabitants of such homes.
